

ITEM NO.35

COURT NO.3

SECTION II-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No. 9216/2022

(Arising out of impugned final judgment and order dated 26-04-2022 in CRLWP No. 3116/2021 passed by the High Court of Judicature at Bombay)

GAUTAM NAVLAKHA

Petitioner(s)

VERSUS

NATIONAL INVESTIGATION AGENCY & ANR.

Respondent(s)

(With IA No. 176263/2022 - APPROPRIATE ORDERS/DIRECTIONS and IA No. 176266/2022 - EXEMPTION FROM FILING AFFIDAVIT and IA No. 116981/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No. 116983/2022 - EXEMPTION FROM FILING O.T. and IA No. 144836/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No. 116980/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 09-01-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.M. JOSEPH  
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s)

Ms. Nitya Ramakrishnan, Sr. Adv.  
Mr. Shadan Farasat, AOR  
Ms. Warisha Farasat, Adv.  
Mr. Aswath Sitaraman, Adv.  
Mr. Shourya Dasgupta, Adv.

For Respondent(s)

Mr. Tushar Mehta, SG.  
Mr. Arvind Kumar Sharma, AOR  
Mrs. Sairica Raju, Adv.  
Mr. Annam Venkatesh, Adv.  
Mr. Ashutosh Gadhe, Adv.  
Mr. Kanu Agarwal, Adv.  
  
Mr. Siddharth Dharmadhikari, Adv.  
Mr. Aaditya Aniruddha Pande, AOR  
Mr. Bharat Bagla, Adv.

**Ms. Kirti Dadheech, Adv.**

**UPON hearing the counsel the Court made the following  
O R D E R**

**Learned counsel for the first respondent seeks  
adjournment of the matter.**

**List the matter on 17<sup>th</sup> February, 2023.**

**Interim order will continue till the next date of  
hearing.**

**(NIDHI AHUJA)  
AR-cum-PS**

**(RENU KAPOOR)  
ASSISTANT REGISTRAR**